

the question does not arise.

(c) If the CGHS beneficiary takes treatment from a State Government/Central Government/ CGHS recognised hospitals with the prior permission of the concerned Government Specialists in the field, full reimbursement of medical expenses is allowed.

(d) there is no such proposal under consideration of the Government.

(e) Upto 20.02.1992, 2696 bills are pending with the Government which are being processed. The reasons for the delay are that some claims are incomplete. In some cases the treatment has been taken from Non-recognised private hospitals and in some cases the pensioners did not have C. G. H. S. valid card. Recently, there has been considerable increase in the number of claims preferred due to expansion of CGHS facilities.

(f) No claim has been detected.

[*Translation*]

Overbridge at Chainpur (Bihar)

4202. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to construct an over-bridge at Chainpur Station on Gomo-Barakakana section, to facilitate the commuters;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) No, Sir.

(b) and (c). Railways undertake pro-

gramming of only such over bridges, for which firm proposals are made by the concerned State Government, duly consenting to bear the cost, as per rules.

[*English*]

Damage to Railway Property

4203. KUMARI PUSHPA DEVI SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the "economic blockade" in tribal Bihar has done great damage to railway property;

(b) if so, the estimated damage caused to the railway property; and

(c) the steps proposed to be taken to protect the railway property in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) and (b). The damage to railway property on account of agitation by all Jharkhand Students' Union from 2.3.92 to 6.3.92 is estimated at Rs. 11,000/-.

(c) Guarding of vulnerable points and vital installations, track patrolling and piloting and escorting of trains is being done as required, to protect railway property. This being a law and order problem close liaison is also being maintained with the State Policy authorities to deal with the situation and to prevent damage to the railway property.

Bankura Damodar Railway Line

4204. SHRI SUKHENDU KHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the amount of loss suffered by the Government on the Bankura Damodar Rail-

way (BDR) line in West Bengal during each of the last three years; and

(b) the steps taken to make the route viable alongwith the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) The loss during the last three years, yearwise, is as under:

1988-89	Rs. 1,04,27,000
1989-90	Rs. 1,17,21,000
1990-91	Rs. 1,13,78,000

A techno-economic study to make the services more efficient and economic was conducted and it has been found not possible to reduce the operating expense and make the line viable.

Users Committee on Kharagpur Division

4205. SHRISATYAGOPAL MISRA: Will the Minister of RAILWAY be pleased to state:

(a) whether there is any Railway Users' Committee attached with the Kharagpur Division of South Eastern Railway, functioning at present;

(b) if so, the details of the composition of the Committee, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) Divisional Railway Users' Consultative Committee of Kharagpur Division has been constituted for two-year term from 1.4.92 to 31.3.94.

(b) The composition of the Committee is as under:

(i) Representatives of local Chambers of Commerce/trade Association, Industries and Agricultural Associations 6 Nos.
(ii) Registered Passenger Associations2 Nos.
(iii) Representative from State Government concerned.	...1 each (Nomination awaited from state Govt.)
(iv) Representative from State Legislature concerned.	...1 each (nomination awaited from State Govt.)
(v) Members of Parliament (nomination awaited from Ministry of Parliamentary Affairs)	...2 (1 from LS 1 from RS)
(vi) Representative of Consumer Protection Organisation	...1(nomination awaited)
(vii) GM's Nominee	...1
(viii) Minister's nomination under the category of 'special interest'.	...7
